



The Assam Land and Revenue Regulation (Amendment) Act, 2019

Act 8 of 2019

Keyword(s):

Land, Revenue, Area, Unauthorised

Amendment appended: 67 of 2023

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 377 দিশপুৰ, বুধবাৰ, 4 ছেপ্টেম্বৰ, 2019, 13 ভাদ, 1941 (শক)
No. 377 Dispur, Wednesday, 4th September, 2019, 13th Bhadra, 1941 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2019

No. LGL. 223/2017/8.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 26th August, 2019** is hereby published for general information.

ASSAM ACT NO. VIII OF 2019

(Received the assent of the Governor on 26th August, 2019)

THE ASSAM LAND AND REVENUE REGULATION (AMENDMENT)

ACT, 2019

**AN
ACT**

further to amend the Assam Land and Revenue Regulation, 1886.

Preamble

Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter referred to as the principal Regulation, in the manner hereinafter appearing ;

Regulation I
of 1886

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 2019.
- (2) It shall have the like extent as the principal Regulation.
- (3) It shall come into force at once.

**Insertion of new
Chapter XI**

2. In the principal Regulation, after Chapter X, the following new Chapter XI shall be inserted, namely :-

“CHAPTER XI
PROTECTION OF LAND OF RELIGIOUS INSTITUTIONS

172. Notwithstanding anything hereinbefore contained in this Regulation, the State Government may adopt such measures as it deems fit for the protection of land belonging to the Religious Institutions which have been in existence for not less than one hundred years.

Explanation : “ Religious Institution ” means an institution, the primary purpose of which relates exclusively to religious teaching or worship or advancement of religion irrespective of denomination.

173. Notwithstanding anything to the contrary contained in this Regulation or any other Laws, for the time being in force in the State of Assam, no person, who has entered into possession unauthorizedly of any land belonging to or held by any Religious Institution, shall acquire any right or title in that land on the strength of his length of possession over the said land, whether adverse or not.

174. The Deputy Commissioner or the Sub-divisional Officer as the case may be, having jurisdiction over the area, shall be competent to carry out the ejection of unauthorized occupants from the land, belonging to or held by the Religious Institution in the following manner :-

(a) Any person who has entered into possession unauthorizedly of any land allotted to or reserved in favour of the Religious Institutions, such unauthorized person shall be ejected forthwith by the Deputy Commissioner or the Sub-divisional Officer, as the case may be, having jurisdiction over the area, on receipt of an application to that effect from the respective Religious Institution;

(b) In respect of unauthorized occupation by any person on any settled land belonging to or held by any Religious Institution, the Religious Institution may apply in writing to the respective Deputy Commissioner or the Sub-divisional Officer, as the case may be, having jurisdiction over the area for ejection of such unauthorized occupants :

Provided that ejection from such settled land shall be preceded by serving a notice requiring the unauthorized occupants to vacate the land and to remove all buildings or other constructions erected and crops raised over the land within a period of one month from the date of receipt of such notice.

175. The State Government may, by notification in the Official Gazette, make rules for the purpose of carrying out the provisions of this Chapter.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6



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প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 562 দিশপুৰ, বৃহস্পতিবাৰ, 14 ডিচেম্বৰ 2023, 23 আঘোণ, 1945 (শক)
No. 562 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 14th December, 2023

No. LGL.247/2022/42.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

ASSAM ACT NO. LXVII OF 2023
(Received the assent of the Governor on 7th February, 2023)
THE ASSAM LAND AND REVENUE REGULATION
(SECOND AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Land and Revenue Regulation, 1886.

Preamble

Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter referred to as the principal Regulation, in the manner hereinafter appearing;

Assam Act
No. I
of 1886

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Land and Revenue Regulation, (Second Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
Section 25

2. In the principal Regulation, in Section 25, in sixth line, for the words "two hundred rupees", appearing in between the words "may extend to" and "for each", the word "fifty thousand rupees" shall be substituted.

Amendment of
Section 156

3. In the principal Regulation, in section 156, for the words "be punishable with fine which may extend to two hundred rupees, or when such breach is a continuing breach, to fifty rupees for each day during which such breach continues, or, on conviction before a Magistrate, with imprisonment which may extend to six months or with fine upto one thousand rupees or with both" appearing after the words "such breach", the following shall be substituted, namely:- "be punishable with fine which may extend to fifty thousand, or when such breach is a continuing breach, to twelve thousand for each day during which such breach continues, or on conviction before a magistrate, with fine which may extend upto rupees two lakhs fifty thousand".

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.